

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1053/96.

Dt. of Decision : 03-09-96.

G. SHIVAJI

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecommunication,
Nagarkurnool.
2. The Telecom District Engineer,
Mahabubnagar.
3. The Chief General Manager,
Telecom, Doorsanchar Bhavan,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE B.C. SAKSENA : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri Justice B.C. Saksena : Vice Chairman)

Heard Mr. K. Venkateswara Rao, learned counsel for
the applicant at length. He ^{thereafter} indicated that he proposed to
withdraw the OA. Hence, the OA is dismissed as withdrawn.
No costs.

(R. RANGARAJAN)
MEMBER (ADMN.)

(B.C. SAKSENA)
VICE CHAIRMAN

Dated : The 3rd Sep. 1996.
(Dictated In Open Court)

DR. Registrar (S)

spr

(21)

O.A. No. 1053 of 1996.

Copy to:-

1. The Sub Divisional Officer, Telecommunications, Nagarkurnool
2. The Telecom District Engineer, Mahabubnagar.
3. The Chief General Manager, Telecom, Deersaachar Bhavan, Hyd.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. *V. Bhraman* ~~Pr. Secy/Asst.~~ *Pr. Secy/Asst.* CSIC, CAT, Hyd
6. One copy to Library, C T, Hyd.
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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

H.M. Justice B.C. Saxena, J.C.
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 3/9/96

ORDER/JUDGEMENT

R.A./C.D./M.A. NO.

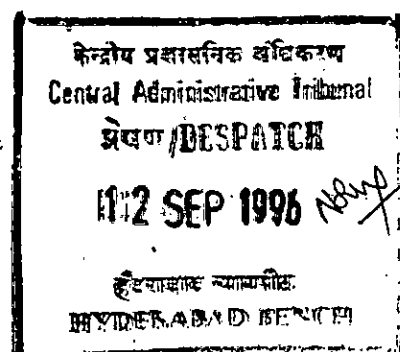
O.A. NO.

in
1053/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT



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